



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY**

**ELEVENTH SESSION**

**(12th to 28th August 1974)**

**RESUME**

**GOVERNMENT OF TAMIL NADU  
1974**

**Legislative Assembly Department  
Fort. St. George, Madras-9**



**TAMIL NADU LEGISLATIVE ASSEMBLY****FIFTH ASSEMBLY-ELEVENTH SESSION**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY DURING THE PERIOD FROM THE 12TH TO 28TH AUGUST 1974**

The Eleventh Session of the Fifth Tamil Nadu Legislative Assembly which commenced on the 12th August, 1974 was adjourned sine die on the 28th August, 1974.

**I. PROROGATION**

The Tenth Session of the Fifth Tamil Nadu Legislative Assembly prorogued with effect from the 23rd May, 1974.

**II. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly met for 14 days from 12th to 28th August 1974, and in terms of hours, it sat for about 62 hours and 2 minutes.

**III. OBITUARY REFERENCES**

I. On the 12th August, 1974, Hon. Speaker announced to the House the demise of the following persons on the dates noted against each:-

(1) Thiru P. R. Seenuvasa Padayatchi, former member of the Legislative Assembly-13th June, 1974.

(2) Thiru N. Renga Reddi, former Member of the Legislative Council and a former Minister for Public Works - 14th June, 1974.

(3) Thiru S. T. Subbiah Gounder, former Member of the Legislative Assembly-18th June, 1974.

(4) Thiru K. Karuthappa Gounder, former Member of the Legislative Assembly-29th June, 1974.

The House stood in silence for a minute as a mark of respect to the deceased.

II. On the 23rd August, 1974, Hon. Speaker announced to the House the demise of Thiru A. Kunjan Nadar, a former Member of the Tamil Nadu Legislative Assembly on 20th August, 1974. The House stood in silence for a minute as a mark of respect to the deceased.

#### **IV. QUESTIONS**

Three hundred and seventy Starred Questions and one Short Notice Question were answered on the floor of the House. Answers to thirty-five Unstarred Questions were laid on the Table of the House.

#### **V. PANEL OF CHAIRMEN**

On the 13th and 29th August, 1974, Hon. Speaker announced the following Panel of Chairmen respectively:-

- (i) (1) Thiru S. Kandappan.  
(2) Thiru Pulavar Palanisamy.  
(3) Thiru K. P. Kandasamy.  
(4) Thiru C. V. Veleppan.  
(5) Thiru J. James.  
(6) Thiru S. Alagarsamy.
  
- (ii) (1) Thiru N. Veerasamy.  
(2) Thiru V. K. Rajah Pillai.  
(3) Thiru A. R. Subbiah.  
(4) Thiru M. A. Latheef.  
(5) Thiru O. N. Sundaram.  
(6) Thiru Mun Adhi.

#### **VI. STATEMENT MADE BY THE HON. MINISTER**

On the 21st August, 1974, Hon. Thiru A. P. Dharmalingam, Minister for Local Administration, made a statement correcting the answer to a supplementary question put by Thiru K.T.K. Tangamani to Question No. 771 answered on the floor of the House on 8th April, 1974.

## VII. ADJOURNMENT MOTIONS

The following notices of motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the member and Hon. Minister concerned:-

<i>Serial Number.</i>	<i>Date.</i>	<i>Name of member.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	21st August, 1974.	Dr. H. V. Hande	To discuss about the acute scarcity of essential drugs and the exorbitant increase of prices of all drugs in the market.
2.	Do.	Thiruvallargal Kovai Chezhiyan, M. Surendran, B. Venkatasamy and S. Alagarsamy.	To discuss about the boat tragedy in Cooum river on 15th August, 1974.
3.	Do.	Dr. H.V. Hande and Thiru A.R. Marimuthu	To discuss about the power crisis arising out of the strike by the Junior Engineers in Neyveli Lignite Corporation.
4.	22nd August, 1974.	Thiru N.K. Palanisamy.	To discuss about the failure of the Government to take steps for the earlier release of Cauvery Water from Krishna Raja Sagar and the consequences thereof.
5.	Do.	Thiru K. Kandasamy.	To discuss about the strike in the Stanley Medical College and the closure of the college and hostel.
6.	24th August, 1974.	Dr. H.V. Hande.	To discuss about the non-availability of text books for P.U.C. students.
7.	26th August, 1974.	Thiru S. Alagarsamy.	To discuss about the closure of the V.O.C. College at Tuticorin due to clash among students.
8.	Do.	Thiruvallargal Aladi Aruna and G.R. Edmund.	To discuss about the serious situation prevailing at Krishnagiri in Dharmapuri district due to action taken by the Police against the students.

<i>Serial Number.</i>	<i>Date.</i>	<i>Name of member.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)
9.	Do.	Thiur R. Ponnappa Nadar.	To discuss about the sudden outbreak of cholera in Midalam Village, Vilavancode taluk, Kanyakumari district.
10.	Do.	Thiru Aladi Auna.	To discuss about the smuggling of rice bags through Government Transport from Andhra Pradesh to Tamil Nadu between 13th August 1974 and 17th August 1974.
11.	27th August, 1974.	Thiur K.N. Kovai Chezhiyan.	To discuss about the non-letting of water for Dharapauram Taluk under Parambikulam Aliyar Project.
12.	Do.	Thiur K.N. Kumarasamy.	To discuss about the drought condition prevailing in certain taluks in Coimbatore district.
13.	Do.	Thiuru G.R. Edmund.	To discuss about lock out in the industrial Ancillary service of G.E.C. in Saligramam.
14.	27th August, 1974.	Dr. H.V. Hande, K. Kandasamy and A. Subramaniam.	To discuss about the attack on fishermen by fisherman of Sri Lanka on 24th August 1974 by hand grenade.

### VIII. STATEMENTS UNDER RULE 41 OF THE ASSEMBLY RULES

Twelve Statement were made on the floor of the House by the Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:-

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	21st August 1974.	Dr. H. V. Hande.	Hon. Thiuru A. P. Dharmalingam, Minister for Local Administration.	The scarcity of drinking water in the city of Madras particularly in Saidapet area.
2.	22nd August 1974.	Thiru G. R. Edmund.	Hon. Thiru K. Anbazhagan, Minister for Public Health.	The scarcity of drinking water in Muthuranganpatti Panchayat, Kulithalai taluk in Tiruchirappalli district.
3.	Do.	Do.	Do.	The scarcity of drinking water in Uppidamangalam Panchayat in Karur taluk in Tiruchirappalli district.
4.	23rd August 1974.	Dr. H. V. Hande.	Hon. Dr. V. R. Neduncheizhiyan, Minister for Education and Tourism.	The compulsory collection of money from students by way of donations in the Educational Institutions in Tamil Nadu.
5.	Do.	Thiur G. R. Edmund.	Hon. Thiru K. Anbazhagan, Minister for Public Health.	The non-availability of important medicines in the Erskine Hospital, Madurai.
6.	24th August 1974.	Dr. H. V. Hande.	Hon. Thiur P. U. Shanmugam, Minister for Public Works.	The delay in letting out water from Mettur reservoir for irrigation purposes resulting in the loss of crops and the need to take adequate remedial measures.

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
7.	24th August 1974.	Thiur G. R. Edumund.	Hon. Thiur M. Kannappan Minister for Religious Endowments.	The increase in the price of milk supplied to the consumers by State operated Milk Unit.
8.	26th August 1974.	Thiru S. Doraisamy.	Hon. Thiur K. Rajaram, Minister for Labour.	The hardship caused and the non-payment of wages to the temporary laborers of the mills in Tamil Nadu as a whole and Coimbatore in particular on account of the recent power cut.
9.	27th August 1974.	Thiru. R. Ponnappa Nadar.	Hon. Thiur S. J. Sadiq Pasha, Minister for Revenue.	The drought condition prevailing in Kalkulama and Villavancode taluks in Kanyakumari district due to the failure in letting out water in Pattanamkal channels.
10.	Do.	Thiru. M.k. Marimuthu.	Do.	The failure of monsoon in Athur taluk in Salem district and forcible collection of loans by the officials of the Revenue and Co-operative Departments in the area.
11.	Do.	Thiur M. A. Latheef.	Hon. Thiur P. U. Shanmugam, Minister for Public Works.	The statement of the Hon. Minister for Works, Government of Karnataka about the sharing of Cauvery water.
12.	Do.	Thiru G. R. Edmund.	Hon. Thiur A. P. Dharmalingam, Minister for Local Administration.	The refusal of the Vice-President of the Thenmangulam in Alwar Thirunagari Panchayat in Tirunelveli District to hand over the charge to the newly elected President of the Panchayat.

## IX. STATEMENT MADE UNDER RULE 82 OF THE ASSEMBLY RULES

On the 28th August, 1974, Hon. Dr. M. Karunanidhi, Chief Minister made a statement in regard to the details of the discussion he had with the Central Ministers during his visit to New Delhi on 26th August, 1974.

## X. FINANCIAL BUSINESS

The First Supplementary Statement of Expenditure, for the year 1974-75 was presented to the Assembly by the Hon. Dr. M. Karunanidhi, Chief Minister on the 14th August, 1974 and it was discussed and voted on the 20th August, 1974.

The Appropriation Bill in regard to the First Supplementary Statement of Expenditure for the year 1974-75 was introduced on the 20th August, 1974 and it was considered and passed on the 21st August, 1974.

## XI. LEGISLATIVE BUSINESS

(a) The following Bills were introduced, considered and passed on the dates notes against each:-

<i>Serial Number</i>	<i>Name of the Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing of.</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Hindu Religious and Charitable Endowments (Fifth Amendment) Bill, 1974 (L.A. Bill No. 26 of 1974).	13th August 1974.	19th August 1974.
2.	The Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1974 (L.A. Bill No. 27 of 1974).	14th August 1974.	Do.
3.	The Madras City Municipal Corporation and Tamil Nadu District Municipalities (Amendment and Extension of Term of Office) Third Amendment Bill, 1974 (L.A. Bill No. 28 of 1974).	Do.	Do.
4.	The Madurai City Municipal Corporation (Amendment and Extension of Term office) Second Amendment Bill, 1974 (L.A. Bill No. 29 of 1974).	Do.	Do.
5.	The Madras City Municipal Corporation (Amendment) Bill, 1974 (L.A. Bill No. 30 of 1974).	16th August 1974.	27th August 1974.

<i>Serial Number</i>	<i>Name of the Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing of.</i>
(1)	(2)	(3)	(4)
6.	The Tamil Nadu Local Authorities Laws (Amendment) Bill, 1974 (L.A. Bill No. 31 of 1974).	Do.	Do.
7.	The Motor Vehicles (Tamil Nadu Amendment) Bill, 1974 (L.A. Bill No. 32 of 1974).	Do.	Do.
8.	The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Bill, 1974 (L.A. Bill No. 33 of 1974).	Do.	Do.
9.	Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1974 (L.A. Bill No. 34 of 1974).	Do.	28th August 1974.
10.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1974 (L.A. Bill NO. 35 of 1974).	Do.	22nd August 1974.
11.	The Tamil Nadu Industrial Development (Acquisition and Disposal of Land) Bill, 1974 (L.A. Bill No. 37 of 1974).	17th August 1974.	Not taken up for consideration.
12.	The Tamil Nadu Prohibition (Revival of Operation and Amendment) Bill, 1974 (L.A. Bill No. 38 of 1974).	Do.	22nd August 1974.
13.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1974 (L.A. Bill No. 40 of 1974).	19th August 1974.	Do.
14.	The Tamil Nadu Appropriation (No. 3) Bill, 1974 (L.A. Bill No. 41 of 1974).	20th August 1974.	21st August 1974.
15.	The Tamil Payment of Salaries (Amendment) Bill, 1974 (L.A. Bill No. 42 of 1974).	22nd August 1974.	28th August 1974.
16.	The Payment of Wages (Tamil Nadu Amendment) Bill, 1974 (L.A. Bill No. 43 of 1974).	Do.	Do.
17.	The Tamil Nadu Horse Races (Abolition of Wagering or Betting) Bill, 1974 (L.A. Bill No. 44 of 1974).	20th August 1974.	Do.

**(b) BILL RETURNED BY THE PRESIDENT**

On the 12th August, 1974 the Hon. Speaker announced to the House the message received from the Governor which reads as follows:-

"The Tamil Nadu Cultivating Tenants (Right to Purchase Landowner's Rights) Bill, 1973, was passed by both the Houses of the State Legislature and was reserved by me under Article 200 of the Constitution for the consideration of the President. The President has, in pursuance of the Proviso to Article 201 of the Constitution, directed that the Bill be returned to the Houses of the State Legislature with a message requesting that the Houses will reconsider, in the light of numerous representations received from the religious and charitable institutions in the State as well as from the members of the public, the Bill as a whole, and, in particular, the second proviso to clause 15 and clause 26 of the Bill, and make such amendments in the Bill as may be considered necessary to enable the said institution to carry on their legitimate functions without any financial difficulty.

In accordance with the above direction, I, Kodardas Kalidas Shah, Governor of Tamil Nadu hereby return the Tamil Nadu Cultivating Tenants (Right to Purchase Landowners' Rights) Bill, 1973 to the Houses of the Legislature for reconsidering the Bill as a whole and in particular the second proviso to clause 15 and clause 26 of the Bill, and to make such amendments in the Bill as may be considered necessary on the lines indicated in the direction of the President."

On the 22nd August 1974, on a motion moved by the Hon. Thiru S. J. Sadiq Pasha, Minister for Revenue, the Bill was referred to the Joint Select Committee.

**(c) BILL REFERRED TO THE JOINT SELECT COMMITTEE**

The Tamil Nadu Panchayats (Amendment and Validation) Bill, 1974 (L.A. Bill No. 39 of 1974) which was introduced in the Assembly on 17th August 1974 was referred to the Joint Select Committee on the 28th August 1974.

(Lists of the Members of the Joint Select Committees are given in Appendix.)

**XII. GOVERNMENT RESOLUTIONS**

(1) On the 16th August 1974, Hon. Dr. V. R. Nedunchezhiyan, Minister for Education and Tourism, moved the following resolution:-

"WHEREAS the existing number of seats in the House of the People allocated to the State of Tamil Nadu is 39 and the existing number of seats assigned to the Legislative Assembly of the State of Tamil Nadu is 234;

AND WHEREAS the Delimitation Commission constituted under the Delimitation Act, 1972 (Central Act No. 76 of 1972) has, in a Notification published in the Gazette of India, dated the 30th July 1974 determined the number of seats in the House of the People to be allocated to the State of Tamil Nadu as 39 and the total number of seats to be assigned to the Legislative Assembly of the State of Tamil Nadu as 234;

AND WHEREAS there has thus been no change in the existing number of seats in the House of the People allocated to the State of Tamil Nadu and the existing number of seats assigned to the Legislative Assembly of the State of Tamil Nadu;

AND WHEREAS the Associate Members of the Delimitation Commission from the State of Tamil Nadu have expressed the view that there should be 40 seats allocated to the State of Tamil Nadu in the House of People and that the integral multiple referred to in Section 8 of the said Act should be increased from six to seven;

AND WHEREAS the Government of Tamil Nadu also expressed the same view to the Delimitation Commission by a separate communication;

AND WHEREAS the Delimitation Commission has not accepted the above suggestion and has published the notification under Section 8 of the Act as stated in the second paragraph above;

AND WHEREAS, there is a strong case and public opinion that the number of seats to be allocated to the State of Tamil Nadu in the House of the People should be 40 and that the integral multiple should be increased from six to seven;

NOW THEREFORE, this House resolves to request the Government of India and the Delimitation Commission to reconsider their decision and to increase the number of seats to be allocated to the State of Tamil Nadu in the House of the People to 40 and to increase the integral multiple from six to seven."

The Resolution was put and carried unanimously on the same day.

(2) On the 19th August 1974, Hon. Thiru K. Anbhzagan, Minister for Public Health, moved the following resolution:-

"WHEREAS, this Assembly considers that there should be a uniform Legislation in the country to ban the setting up of sub-standard allopathic medical colleges by private organisations, where the criterion for admission is not merit but the ability to pay huge sums of advance tuition fees and capitation donations and that there is need to regulate the existing private allopathic medical colleges in such manner as is feasible and desirable;

AND WHEREAS, the imposition of such a ban on allopathic medical colleges for under-graduate education is a matter with respect to which Parliament has no power to make laws for States except as provided for in Articles 249 and 250 of the Constitution of India;

AND WHEREAS, it appears to this Assembly to be desirable that the aforesaid matters should be regulated in the State of Tamil Nadu by Parliament by law;

NOW, THEREFORE, in pursuance of clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that the imposition of ban on the setting up of private allopathic medical colleges and regulation of such colleges already set up and matters connected therewith and ancillary and incidental thereto should be regulated in the State of Tamil Nadu by Parliament by Law."

The resolution was put to vote and carried on the same day.

(3) On the 21st August 1974, Hon. Dr. M. Karunanidhi, Chief Minister moved the following resolution:-

" THIS HOUSE expresses its deep concern over the decision taken by the Government of India on Katchathivu with which Tamil Nadu has close links and which belongs to India. This House requests the Government of India to reconsider its decision and take steps to have the agreement with the Government of Sri Lanka suitably amended so as to retain the sovereignty of India over Katchachivu and thus give due consideration to the sentiments of the people of Tamil Nadu.

The Resolution was put to vote and carried on the same day.

### **XIII. GOVERNMENT MOTIONS**

1. On the 27th August 1974, Hon. Dr. V. R. Nedunchezhiyan, Minister for Education and Tourism moved a motion in regard to the suspension of rule (3) of the Rule 41 of the Assembly Rules for that day. The motion was put and carried.

2. On the 28th August 1974, Hon. Dr. M. Karunanidhi, Chief Minister moved a motion for the adjournment of the House sine die. It was put and carried and the House was adjourned sine die on 28th August 1974.

### **XIV. NO-CONFIDENCE MOTION**

On the 12th August 1974, Hon. Speaker read the following motion given notice of by Thiru A. R. Marimuthu and requested the members who were in favour of leave being granted, to rise in their places:

"This House expresses its want of confidence in the Council of Ministers headed by Hon. Dr. M. Karunanidhi.

As more than twenty four members stood up in favour, Hon. Speaker announced that the leave of the House was granted. Thiru A. R. Marimuthu moved the motion on the same day and the discussion took place for 5 days from 12th to 14th, 16th and 17th August 1974. Twenty-nine members besides the Hon. Minister for Food and Co-operation and the Hon. Chief Minister, took part in the discussion.

On the 17th August 1974, the motion was negatived.

### **XV. TAMIL NADU ELECTRICITY BOARD ANNUAL FINANCIAL STATEMENT FOR 1974-75**

The discussion on the Annual Financial Statement for 1974-75 and supplementary Financial Statement for 1973-74 of the Tamil Nadu Electricity Board initiated by Hon. Thiru O. P. Raman, Minister for Electricity on the 23rd August, 1974 was discussed on the 23rd, 24th and 26th August, 1974 and thirty-two members took part in the discussion. The Hon. Minister for Electricity replied to the debate on the 27th August 1974.

## **XVI. PRIVILEGE MATTER**

On the 20th August 1974, the Hon. Speaker ruled that there was no prima facie case of breach privilege involved in the matter raised by Thiru Kovai Chezhiyan about the alleged leakage of proposals contained in the First Supplementary Budget for the year 1974-75.

## **XVII. PRESENTATION OF REPORTS**

The following Reports were presented to the House on the 26th August 1974:

(1) The Report of the Committee on Public Accounts on the action taken by the Government on the recommendations of the Committee contained in its Reports on the Accounts for the years 1967-68 and 1968-69;

(2) The Seventh Report of the Committee on Government Assurances (Fifth Assembly).

## **XVIII. RETURN OF ASSETS**

The Return of Assets of one member for the period ending 31st March 1971, one Hon. Minister and four members for the period ending 31st March 1973 and Hon. Speaker, five Hon. Ministers and twenty-three members for the period ending 1st March 1974 were placed on the table of the House on 27th August 1974.

## **XIX. PAPERS PLACED ON THE TABLE OF THE HOUSE.**

One hundred and ninety-eight papers were placed on the Table of the House, the details of which are given below:-

A. Statutory Rules and Orders	..	107
B. Reports, Notifications and Other Papers	..	91
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		198
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M. SHANMUGASUBRAMANIAM  
*Secretary*

**APPENDIX**

**(1) LIST OF MEMBERS OF THE JOINT SELECT COMMITTEE ON  
THE TAMIL NADU CULTIVATING TENANTS (RIGHT TO PURCHASE LAND  
OWNERS RIGHTS) BILL, 1973 (L.A. BILL NO. 11 OF 1973)**

1. Thiru Hon. S. J. Sadiq Pasha, Minister for Revenue, (Chairman)
2. Thiru S. Alagarsamy.
3. Thiru A. Chinnasamy.
4. Thiru J. James.
5. Thiru N. Kittappa.
6. Thiru Kovai Chezhiyan.
7. Thiru A. S. Kumarasamy.
8. Thiru V. Malaikannan.
9. Thiru Manali C. Kandasamy.
10. Thiru A. R. Marimuthu.
11. Thiru M. Muthiah.
12. Thiru P. S. Muthuselvan.
13. Dr. K. Nagarajan.
14. Thiru M. Palanisamy.
15. Thiru M. Paneerselvan.
16. Thiru A. Paranthaman.
17. Thiru A. R. Subbiah.
18. Thiru E. S. Thyagarajan.
19. Thiru B. Venkataswamy.
20. Thiru K. A. Wahab.

**MEMBERS FROM THE LEGISLATIVE COUNCIL**

21. Thiru K. S. Abdul Wahab.
22. Thiru A. R. Damodaran.
23. Thiru Ko. Si. Mani.
24. Thiru T. V. Muthukrishnan.
25. Thiru V. R. Periannan.
26. Thiru K. Rajaram.
27. Thiru Era. Sambasivam.
28. Thiru N. Sundaresa Thevar.
29. Thiru G. Swaminathan.
30. Thiru V. Thangapandian.

**(2) LIST OF MEMBERS OF THE JOINT SELECT COMMITTEE ON  
THE TAMIL NADU PANCHAYATS (AMENDMENT AND VALIDATION) BILL,  
1974 (L.A. BILL NO. 39 OF 1974)**

1. Hon. Thiru A. P. Dharmalingam, Minister for Local Administration, (Chairman).
2. Thiru V. M. Abdul Jabbar.
3. Thiru K. H. Bomman.
4. Thiru A. Chinnasamy.
5. Thiru T. Ganapathy.
6. Thiru D. Irasarathinam.
7. Thiru Thazhai M. Karunanidhi.
8. Thiru R. Manickavasakam.
9. Thiru V. N. Muthamilselvan.
10. Thiru A. Pauliah.
11. Thiru T. Ponnulalai.
12. Thiru G. Ramasamy.
13. Thiru T. Soniah.
14. Thiru A. K. Subbiah.
15. Thiru V. Subramaniam.
16. Thiru Sowdi S. Sundara Bharathi.
17. Thiru M. Surendran.
18. Thiru E. S. Thyagarajan.
19. Thiru S. Vadivel.
20. Thiru C. V. Velappan.

**MEMBERS FROM THE LEGISLATIVE COUNCIL**

21. Pulavar O. Aribvudai Nambi.
22. Thiru M. Arumugaswamy.
23. Thiru Ayyannan Ambalam.
24. Thiru A.R. Demodaran.
25. Thiru K. Rajaram.
26. Thiru M. Ramanathan.
27. Thiru Era. Sambasivam.
28. Thiru V. Thangapandian.
29. Thiru V. Vellapandian.
30. Thiru V. Venga.